



2026:AHC-LKO:4688-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 536 of 2026

Mohd.Lais Pathan

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Urban
Development Lko. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Shivam Srivastava, Mohit Singh, Rahul Kumar Shukla
Counsel for Respondent(s)	: C.S.C., Krishana Kumar Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Shivam Srivastava, learned counsel for the petitioner, learned Additional Chief Standing Counsel for the State and Shri Krishana Kumar Singh, learned counsel for the opposite party no. 3.
2. The petitioner has filed this writ petition being aggrieved by oral directions of opposite party no. 3 and the officials working under him for removal of alleged encroachment by the petitioner, though, according to him, there is no encroachment.
3. Shri K.K. Singh, learned counsel for the opposite party no. 3 says that there is encroachment on public street and on a survey, the encroachers have been orally asked to remove the encroachments, however, no action is being taken as of now and will be taken only as per statute.
4. In this context the petitioner's counsel refers to provisions of the U.P. Municipalities Act, 1916, especially, Section 211 which requires a notice before removal of encroachments/ projections over streets etc.
5. In view of the statement of Shri K. K. Singh, learned counsel for the opposite party no. 3 that if any action is to be taken the same would be as

per law, we **dispose of** this writ petition accordingly.

January 21, 2026
R.K.P.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)